IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-490/ND/2017

In the matter of

Oriental Containers Ltd.

Vs.

Mount Shivalik Industries Limited

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. S.K. Sharma, Advocate

For the Respondent/Corporate Debtor

: Mr. Rahul Sharma, Advocate

For the Intervener

ORDER

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 29.1.2018 passed by this Tribunal, an affidavit of service in relation to the advance copy of the application along with annexure sent to the Corporate Debtor has been filed on 07.2.2018 vide diary No.674. Pursuant to the notice, the Corporate Debtor is being represented by Mr. Rahul Sharma, Advocate, who seeks time to file counter/reply on behalf of the Corporate Debtor/respondent. Taking into consideration the said representation, 10 days time is granted to file its reply by the Corporate Debtor and an advance copy of the reply shall be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

POST THE MATTER ON 1St MARCH, 2018.

(R. YORADHARAJAN)
MENBER (JUDICIAL)